

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3946
ANSWERED ON:20.03.2015
REWARD TO INFORMERS
Kodikunnil Shri Suresh;Reddy Shri Ch. Malla

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government provides rewards/reward money to informers who provide specific information on tax-evaders leading to seizure of goods, currency etc.;
- (b) if so, the details thereof;
- (c) whether a number of cases of rewards to informers are pending with the Government for decades;
- (d) if so, the details of such cases and the years since these cases are pending for settlement;
- (e) the details of cases in which the informers have gone to the Court and the status of such cases; and
- (f) the steps taken by the Government to settle these cases expeditiously?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (JAYANTSINHA)

(a) & (b): Yes Madam. The reward to informers is governed by Central Board of Direct Taxes(CBDT) guidelines dated 29.11.2007 and Central Board of Excise and Customs` (CBEC) guidelines dated 20.06.2001 and 16.04.2004. As per CBEC`s guidelines, the informers are eligible for reward upto 20% of the net sale-proceeds of the contraband goods seized and/or amount of duty evaded plus amount of fine and penalty levied/impose and recovered,

(c) & (d): 72 cases are pending over a decade. The details are as under:-

Year	1993	1997	1998	1999	2000	2001	2002	2003	2004
No.	1	3	5	3	12	17	7	8	16
of									
Cases									

(e) Out of the above 72 cases, 3 cases are pending in respective courts.

(f) Field formations are sensitized to finalise reward cases, as per guidelines.